

(16)

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: AT HYDERABAD.

O.A. No. 557/92

Date of Decision: 10.7.1992

T.A. No.

P. Sadanand

Petitioner.

Mr. G. Parameswara Rao

Advocate for
the Petitioner(s)

Versus

Union of India, rep. by its Secretary,

Ministry of Finance, New Delhi and 4 others.

Respondent.

Mr. N. Bhaskara Rao

Advocate for
the Respondent
(s)

CORAM:

THE HON'BLE MR. T.CHANDRASEKHARA REDDY, MEMBER(JUDL.)

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporters or not ?
3. whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on Columns 1,2,4 (To be submitted to Hon'ble Vice-Chairman where he is not on the Bench.)

No

T - C. *[Signature]*
(HTCSR)
M(J)

(17)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.NO.557/92

Date of Order: 10.7.1992

BETWEEN:

P.Sadanand

.. Applicant.

A N D

1. The Union of India rep. by its Secretary, Ministry of Finance (Dept of Revenue), North Block, New Delhi.
2. The Central Board of Excise & Customs, rep. by its Secretary, Govt. of India, New Delhi.
3. The Collector, Central Excise, Basheerbagh, Hyderabad.
4. The Asst. Collector, Central Excise, Division III, Hyderabad.
5. The Supdt of Central Excise, Saroornagar Range, Division III, Hyderabad.

.. Respondents.

Counsel for the Applicant

.. Mr. G. Parameswara Rao

Counsel for the Respondents

.. Mr. N. Bhaskara Rao, *Adm
Chse.*

CORAM:

HON'BLE SHRI T.CHANDRASEKHARA REDDY, MEMBER(JUDL.)

(Order of the Single Member Bench delivered
by Hon'ble Shri T.Chandrasekhara Reddy, Member(Judl.)).

T.C. Reddy

This is an application filed under Section 19 of the Administrative Tribunals Act by the applicant herein to direct the respondents to regularise his services in the present cadre with all consequential benefits and grant such other relief or reliefs as may deem fit and proper in the circumstances of the case.

2. The applicant had been appointed as a Casual Mabout (Sweeper-cum-water carrier) in Saroor Nagar Range attached to the Hyderabad III Division of the Central Excise w.e.f. 17.10.1990 on a daily wage of Rs.8/-. It is also his case that he has completed his service of more than 240 days and as such that he is entitled for regularisation of his services. The services of the applicant were terminated w.e.f. 3.6.1990. So, the applicant has approached this Tribunal to set aside the termination orders and for the relief as already indicated above.

3. The applicant has approached this Tribunal without making representation for redressal of his grievance to the competent authority. In view of this position we are of the opinion that the interests of Justice would better be served if this OA is disposed of at the admission stage by giving appropriate directions to the respondents.

4. Hence we permit the applicant to make a representation to the competent authority for redressal of his grievance within 2 weeks from the date of receipt of this order. The competent authority shall pass final orders on the said representation of the applicant and thus dispose of

T. C. n/p

representation at an early date.

5. It is brought to our notice even though the applicant services were terminated w.e.f. 3.6.1992 that the applicant is still being engaged by the respondents on daily wage basis. After hearing Mr.G.Parameswara Rao, for the applicant and Mr.N.Bhaskara Rao, Standing Counsel for the respondents as an interim measure we direct the respondents to continue to engage the applicant on daily wage basis provided there is work and till final orders are passed ~~in this application~~ ^{the said} ~~in this~~ ^{the present} ~~application~~. The applicant continues to be aggrieved by the ~~some~~ final orders passed the applicant would be at liberty to approach this Tribunal afresh in accordance with law.

The OA is disposed of with no order as to costs.

T. Chandrasekhara Reddy
(T.CHANDRASEKHARA REDDY)
Member (Judl.)

Dated: 10th July, 1992

(Dictated in the Open Court)

8/7/92
Deputy Registrar (J)

To

1. The Secretary, Union of India,
Ministry of Finance (Dept. of Revenue)
sd North Block, New Delhi.
2. The Secretary, Central Board of Excise & Customs,
Govt. of India, New Delhi.
3. The Collector, Central Excise, Basheerbagh, Hyderabad.
4. The Assistant Collector, Central Excise, Division III, Hyderabad.
5. The Superintendent of Central Excise, Saroor Nagar Range,
Division III, Hyderabad.
6. One copy to Mr.G.Parameswar Rao, Advocate, CAT.Hyd.
7. One copy to Mr.N.Bhaskar Rao, Addl. CGSC.CAT.Hyd.
8. One spare copy.

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